HIGH COURT OF DELHI AT NEW DELHI

No. 165/Rules/DHC

Dated: 02 12 2025

PRACTICE DIRECTION

Pursuant to the directions contained in the judgment dated 12.09.2025 passed by the Hon'ble Supreme Court of India in Criminal Appeal No. 4004 & 4005 of 2025 titled "Anna Waman Bhalerao etc. Versus State of Maharashtra", Hon'ble the Chief Justice has been pleased to issue following directions for compliance by all concerned:-

"Applications for bail and anticipatory bail pending before the subordinate courts shall be disposed of expeditiously, preferably within a period of two months from the date of filing, except in cases where delay is attributable to the parties themselves.

The subordinate courts shall prioritise matters involving personal liberty and avoid indefinite adjournments."

These directions shall come into force with immediate effect.

BY ORDER

Sd/-(ARUN BHARDWAJ) REGISTRAR GENERAL